

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 104

C.P. (IB)/231(CH)2023

IN THE MATTER OF:-

Supriya Sobti / Poonam Sobti

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 17.04.2024

CORAM:

**SH. UMESH KUMAR SHUKLA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

For the petitioner : Ms. Preeti Yadav, Proxy counsel

For the RP : Ms. Swati Saluja, Proxy counsel

ORDER

In view of the Resolution of the Bar dated 16.04.2024, the Members of the Bar have abstained from Court work today. Compliance of the last order be made. Objections be filed by the creditor(s) within one week with a copy in advance to the counsel opposite. No further opportunity will be granted. List the matter on 13.05.2024.

Sd/-

Sd/-

**(UMESH KUMAR SHUKLA)
MEMBER (TECHNICAL)**

Tanvi

**(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)**